

ITEM NO.18

COURT NO.6

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No. 6316/2023

(Arising out of impugned final judgment and order dated 07-02-2023 in WC No. 19048/2022 passed by the High Court Of Judicature At Allahabad)

UTTAR PRADESH AVAS EVAM VIKAS PARISHAD & ANR.

Petitioner(s)

VERSUS

M/S GAURSONS INDIA PVT. LTD. & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.64857/2023-EXEMPTION FROM FILING O.T.)

WITH

SLP(C) No. 6720/2023 (XI)

(FOR ADMISSION and I.R. and IA No.67647/2023-EXEMPTION FROM FILING O.T.)

SLP(C) No. 7738-7739/2023 (XI)

(FOR ADMISSION and I.R. and IA No.76832/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.76830/2023-EXEMPTION FROM FILING O.T.)

Date : 24-07-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE

HON'BLE MR. JUSTICE DIPANKAR DATTA

For Parties

Ms. Aishwarya Bhati, ASG

Mr. Kamlendra Mishra, AOR

Mr. P. N. Misra, Sr. Adv.

Mr. Abhishek Kumar Singh, AOR

Ms. Pallavi Baghel, Adv.

Ms. Anamika Yadav, Adv.

Mr. Kartik Arora, Adv.

Mr. Kausar Raza Faridi, AOR

Mr. Dhruv Mehta, Sr. Adv.

Mr. Mohit Yadav, Adv.

Mr. Anubhav Ray, Adv.

Ms. Sangya Negi, Adv.

Ms. Anupama Dhruve, Adv.
Mr. Shahbaaz Jameel, Adv.
Mr. Shah Aaz Jameel, Adv.
Mr. Amit Pandey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable four weeks hence.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(VIDYA NEGI)
ASSISTANT REGISTRAR